

any special experts with them like auditors?

Shri Anil K. Chanda: The two Joint inspectors appointed in the first instance are, Mr. Dayal, who was our Joint Secretary in the Ministry, and Mr. Mani, another Joint Secretary in the Ministry. The principal function of the inspectors is not to do any auditing work, but to generally advise the Ministry with regard to the running of the Missions abroad.

Shri Velayudhan: May I know whether the Ministry itself, as it is organised today, could not supervise this work, as an inspectorate consisting of some officials with previous large experience in our Embassies abroad had to be sent, incurring additional expenditure for inspecting places, to most of which they might have gone?

Shri Anil K. Chanda: From Delhi it is very difficult to look into details of these problems in far-flung Embassies like those for instance in Peking or Argentine. These two officers remain part of the Ministry, but their work is to tour round these various Embassies.

Shri T. N. Singh: May I know whether from time to time reports made by the Auditor-General in regard to some of these points covered by the inspectors have been studied by the Government, and whether their implementation will be held up till the inspectors have reported?

Shri Anil K. Chanda: The recommendations, of course, are closely studied from time to time and given effect to.

Shri T. N. Singh: What about the second part?

Mr. Speaker: Next question.

TOBACCO

*1306. **Shri Dabhi:** Will the Minister of Commerce and Industry be pleased

to refer to the reply to starred question No. 784 asked on the 8th March, 1954 and state:

(a) whether Government have now completed the consideration of the suggestions made by the tobacco trade; and

(b) if so, the decisions taken in the matter?

The Minister of Commerce (Shri Karmarkar): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 35]

Shri Dabhi: Is there any scope for Indian tobacco finding good markets in countries to which it is not being exported?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): It is rather difficult to say. We can only have markets in countries to which it is being exported. So I am afraid I won't be able to give an answer about that.

Shri Dabhi: Which are the suggestions which it has not been possible for Government to accept?

Shri T. T. Krishnamachari: There are quite a number of suggestions—seven. For instance, one suggestion is that Government should form a corporation for this purpose. Government could, obviously, not accept this suggestion. Another suggestion is that Government should acquire all stocks of low-grade tobacco. Obviously, Government cannot accept a suggestion of this nature. So quite a number of suggestions are really not acceptable. But what we have really done—the main thing—is to send out a delegation to the Far East. The delegation has been successful in relieving the stock position to a considerable extent. Besides, Government have also put pressure on the local buyers, particularly the Imperial Tobacco Company, to purchase certain quantities. Now, I understand that

some buyers from East Europe are in the market and possibly—though I won't say it with certainty—the position of stocks generally in India might ease in the near future.

Shri V. P. Nayar: I find from a notification issued by the Commerce Ministry on the 22nd July, 1954, that there is very good scope for the export of Indian tobacco in some of the countries but, as there are payment difficulties in such countries, they would like to send more of their goods for import into India; and, I also find that the question of giving *ad hoc* licences on the basis of export of tobacco will be considered on merits. May I know what is the total value of such *ad hoc* licences given in the July-December licensing period for the exchange of tobacco?

Shri T. T. Krishnamachari: I require notice.

Shri Kelappan: Was there a proposal to appoint Sales Officers in Hamburg and Hong Kong and have they been appointed?

Shri T. T. Krishnamachari: The proposal was to appoint three people for propaganda, one in the East and two in the West. I won't be able to say precisely how many have been appointed, but, I think, two have been appointed. I am not sure whether the third one has taken charge.

CENTRAL AFRICAN FEDERATION

*1307. **Shri S. N. Das:** Will the Prime Minister be pleased to state:

(a) whether after the establishment of the Federation of the territories of Nyasaland, Northern Rhodesia and Southern Rhodesia, there has been any deterioration regarding disabilities from which non-Europeans, including Indians suffered before; and

(b) whether any fresh disabilities have been imposed particularly with regard to immigration into the Federation?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) As far as the Government are aware,

there has been no great deterioration after the establishment of the Federation of Rhodesia and Nyasaland in regard to the disabilities from which non-Europeans, including Indians, suffered prior to the establishment of the Federation.

(b) Soon after the establishment of the Federation of Rhodesia and Nyasaland, steps were taken by the Federal Government to restrict Asian immigration. An immigration Bill has now been passed by the Federal Parliament. Although no specific reference about Asian immigration has been made in the Bill, the Federal Minister for Home Affairs, Mr. J. M. Greenfield, while replying to the debate on the second reading of the Bill, stated that the policy of the Federal Government was not to permit further Indians or Asian immigration with certain exceptions such as teachers, ministers of religion and wives of persons already settled in the country.

Shri S. N. Das: May I know, in view of the fact that the Government of India have been stressing on this point of the facilities given to Indians who go there, whether there is any specific provision in the Bill, and, if so, what is that provision that is going to adversely affect the immigration of Indians from India?

Shri Anil K. Chanda: Under the Bill, as passed by the Federal Parliament, wide powers have been given to the Minister for Internal Affairs to restrict immigration, and, in view of the expressed views of that Government, through Mr. Greenfield, that it is their intention to restrict Indian and Asiatic immigration, we fear these restrictions will actually be very rigid.

Shri S. N. Das: May I know whether in the enactment that has been passed there are any provisions which will just exempt some categories of persons going from India to that country?

Shri Anil K. Chanda: Sir, I am afraid I have not got with me the details of the Bill, but, as far as we can see, excepting the wives of the settlers already settled there, only